

assure me and can make arrangements to ensure that there will be no violence anywhere, there will be no firing. I am prepared to say that.

श्री रामानन्द सिबारी : जब पुलिस को मालूम था कि वहाँ तनाव है और झगड़ा हो सकता है तो जाने से पहले उसने दफा 107 की कार्रवाई क्यों नहीं की ताकि दोनों गुप एक साथ हक़्दस्ता न हों ?

कितने राउंड गोली चली ? गोली कितनी पर नहीं लगी । क्या पुलिस मैनुअल में यह लिखा हुआ है या नहीं कि कभी इस तरह से गोली मत चलाओ जिस में कोई जबरन हो ? जब स्थिति बहुत तनावपूर्ण हो जाती है, और जाब को खतरा पैदा हो जाता है तभी गोली चलाने का आदेश दिया जाता है, क्या यह सही नहीं है ?

पुलिस अपने साथ मैजिस्ट्रेट को क्यों नहीं ले गई ? जब पुलिस यह जानती थी कि वहाँ पर तनावपूर्ण स्थिति पैदा हो सकती है तो वह अपने साथ मैजिस्ट्रेट को क्यों नहीं ले गई थी ?

श्री धनिक लाल मण्डल : वहाँ कुल मिलाकर 22 राउंड गोली चली । चौदह राउंड गोली सी०आर०पी० की तरफ से और आठ राउंड गोली पुलिस परसोनल की तरफ से । माननीय सदस्य ने यह भी जानना चाहा है कि 107 और 150 की कार्रवाई क्यों नहीं की गई । जैसा मैंने कहा है कि 28 और 29 तारीख को सनभौता कराने का प्रयास होता रहा ।

यह घटना तिस तारीख का है । 29 तारीख को भी ए० डी० एम० साउथ ने इन सभी को बुलाया था ताकि कोई समझौता ही जाए । और 29 की सुबह 11 बजे की यह घटना है । पुलिस को यह आशंका नहीं थी कि वहाँ पर इस तरह की भीड़ इकट्ठी होगी और इस तरह की धरमसे होगी । इस की पुलिस को कोई आशंका नहीं थी ।

#### Pensions to heirs of deceased MISA and DIR detenus

\*151. SHRI R. K. MHALGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many recommendations have been received so far for pension to be sanctioned to the heirs of the deceased during detention under 'MISA' and D.I.R. from the various District Magistrates of the whole country; and

(b) when the State Governments were reminded to expedite their recommendations and what is the response of each State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b): The information is given in the note attached (Appendix).

#### (APPENDIX)

The scheme for the grant of pension to dependents/heirs of deceased MISA detenus was circulated to all State Governments on 12th July, 1977 and they were asked to obtain application from eligible dependents through District Authorities and forward the same along with their recommendations. The State Governments are being reminded periodically to expedite their recommendations. A State-wise statement showing the number of cases in which recommendations have so far been

received for the grant of pension to the heirs/dependents deceased MISA de-

tenus and the number of cases sanctioned is given below:—

S. No.	State	Recommendations received	Sanctioned	Rejected	Pending for information/clarification from State Governments
1	2	3	4	5	6
1.	Bihar . . . . .	1	—	1	..
2.	Chandigarh . . . . .	1	1	..	..
3.	Delhi . . . . .	2	1	1	..
4.	Gujarat . . . . .	8	5	3	..
5.	Karnataka . . . . .	2	1	1	..
6.	Kerala . . . . .	1	1	..	..
7.	Maharashtra . . . . .	15	..	4	11
8.	Rajasthan . . . . .	3	2	..	1
9.	Tamilnadu . . . . .	1	1	..	..
10.	Uttar Pradesh . . . . .	23	10	..	5
11.	West Bengal . . . . .	6	4	2	..
TOTAL . . . . .		63	26	20	17

A scheme for the grant of pension to the dependents/heirs of deceased DISIR detenus has recently been approved by Government. The Governments/U.T. Administrations have been requested on 7th July, 1978 to obtain applications from the dependents of deceased Defence and Internal Security of India Rules detenus and forward them with their recommendations. No applications in the prescribed proforma have yet been received through the State Governments.

**SHRI R. K. MHALGI:** It is stated in the reply:

“The scheme for the grant of pension to dependents/heirs of deceased MISA detenus was circulated to all State Governments on 12th July, 1977

and they were asked to obtain application from eligible dependents through District Authorities and forward the same along with the recommendations. The State Governments are being reminded periodically to expedite their recommendations.”

It is surprising that the State Governments are required to be reminded periodically on this very sentimental subject. May I know whether the Central Government have ascertained the reasons from the State Governments for not submitting their recommendations in full even after one year? If so, what are the reasons and what action have the Government of India taken in the matter?

श्री धनिक लाल मंडल : महीदय, जुलाई महीने में जो यह सर्कुलर दिया गया जब पेंशन योजना स्वीकृत हुई, उस के बाद से 63 आवेदन आये हैं। अनुमान है कि इस बीच में 73 लोगों की मृत्यु हुई जेल में। राज्यों से जो रिपोर्ट है उस के आधार पर अनुमान है कि 73 लोगों की मृत्यु हुई और 63 एप्लीकेशनस आइ हुई है जिन को डिसपोज आइ कर दिया गया जो कि ऐनेक्शर में दिया गया है। तो 10 और रह जाते हैं, उस के लिए फिर से उन को पूछा गया है और अनुमान है कि जल्दी ही उसका जबाब आयेगा।

Shri R. K. MHALGI: In the appendix it has been stated that out of the 63 recommendations as many as 20 have been rejected. May I know the reasons therefor?

श्री धनिक लाल मंडल : इस के दो तीन कारण हैं। एक तो यह है कि जो डिपेंडेंट्स हैं वह ऐलिजबिल नहीं हैं। दूसरा कारण यह है कि उनकी फाइनेंशियल स्थिति ऐलिजबिलिटी के क्राइटीरियन के ऊपर है और तीसरा कारण यह है कि उसका वैरीफिकेशन अभी ठीक से नहीं हो पाया है।

SHRI R. K. MHALGI: If the verification is not properly done, it can be kept pending.

श्री धनिक लाल मंडल : वह पेंडिंग है।

श्री महेश्वर सिंह सैयाबाला : जों दो बादामी पंजाब में जेलों में शहीद हुए थे वह अकाली दल के थे और वह दफ्त

107, 151 में कैद थे। क्या सरकार उन को भी कुछ देने के लिए तैयार है?

श्री धनिक लाल मंडल : हम को इसकी कोई सूचना नहीं है।

SHRI N. SREEKANTAN NAIR: May I know whether the attitude of the Janata Government was against the continuance of pension for political sufferers and if so, how is that attitude consistent with the idea to give pension to heirs of deceased MISA detenus?

SHRI DHANIK LAL MANDAL: May I know what is the question?

MR. SPEAKER: The question is whether the policy of the Janata Government is against giving any pension to political sufferer...

SHRI DHANIK LAL MANDAL: No, Sir.

MR. SPEAKER: Next question. (Interruptions). If there are any important questions, you can give notice of a half-hour discussion and I will consider it. But the questions must be covered. (Interruptions).

Please hear me. Two positions are there. Some questions are important, they must be covered. At the same time many other questions also are to be covered. For that reason, what we do is we will try to go as far as possible and on every important question I am going to allow half-an-hour discussion when it is asked for. (Interruptions)

Now, question No. 152.

SHRI SAUGATA ROY: Sir, regarding this question, the Bill has been referred to a Joint Committee. So there is no point in allowing this question.

MR. SPEAKER: Quite right, but under the rules it does not preclude the question.